



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 183]

CHENNAI, TUESDAY, JUNE 20, 2017
Aani 6, Hevilambi, Thiruvalluvar Aandu-2048

Part IV—Section 1

Tamil Nadu Bills

BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 20th June, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 21 of 2017

A Bill further to amend the Tamil Nadu Industrial Establishments (National and Festival Holidays) Act, 1958.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Industrial Establishments (National and Festival Holidays) Amendment Act, 2017.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act XXXIII of
1958.

2. In the long title to the Tamil Nadu Industrial Establishments (National and Festival Holidays) Act, 1958 (hereinafter referred to as the principal Act), for the expression "National and festival holidays", the expression "National, festival and special holidays" shall be substituted.

Amendment of long title.

Amendment of
preamble.

3. In the preamble to the principal Act, for the expression “National and festival holidays”, the expression “National, festival and special holidays” shall be substituted.

Amendment of
Section 1.

4. In section 1 of the principal Act, in sub-section (1), for the expression “(National and Festival Holidays)”, the expression “(National, Festival and Special Holidays)” shall be substituted.

Amendment of
Section 3.

5. In section 3 of the principal Act,—

(1) in the marginal heading, for the expression “National and festival holidays”, the expression “National, festival and special holidays” shall be substituted.

(2) section 3, shall be re-numbered as sub-section (1) of that section;

(3) after sub-section (1) as so re-numbered, the following sub-section shall be added, namely:—

“(2) Notwithstanding anything contained in sub-section (1), the Government may, having due regard to any emergency or special circumstances prevailing in the State or any part thereof, by notification, declare any other day as a special holiday, to the employees of the industrial establishments, as it may deem fit”.

STATEMENT OF OBJECTS AND REASONS.

Whenever the Government declares a holiday due to any emergency or special circumstances prevailing in the State, the industrial establishments are requested to grant paid holiday to their employees on that particular day. It is brought to the notice of the Government that certain employers have not declared paid holiday as per the Government Order. At present, there is no specific provision in the Tamil Nadu Industrial Establishments (National and Festival Holidays) Act, 1958 (Tamil Nadu Act XXXIII of 1958) to empower the Government to declare a paid holiday to the employees of the industrial establishments on any emergency or special circumstances prevailing in the State and therefore the Government are not able to take action on the erring employers under the said Act. Hence, it is considered necessary to amend the said Tamil Nadu Act XXXIII of 1958 to empower the Government to declare paid holiday to the employees of the industrial establishments on any emergency or special circumstances prevailing in the State. The Government have, therefore, decided to amend the said Tamil Nadu Act XXXIII of 1958 suitably for the above said purpose.

2. The Bill seeks to give effect to the above decision.

Dr. NILOFER KAFEEL,
Minister for Labour.

K. BOOPATHY,
Secretary (Incharge).